



\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ ITA 579/2010

COMMISSIONER OF INCOME TAX ..... Appellant  
Through Mr.Sanjeev Sabharwal, Adv.  
versus

GKN DRIVELINE LTD ..... Respondent  
Through Mr.V.P. Gupta with  
Mr.Basant Kumar, Adv.

**CORAM:**  
**HON'BLE THE CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE MADAN B. LOKUR**

% **ORDER**  
**31.05.2010**

Heard learned counsel for the parties.

Mr. Sanjeev Sabharwal, learned counsel for the Revenue has fairly stated that the controversy that has arisen in this appeal is covered by the decision rendered in *ITA No. 999/2008 (Commissioner of Income Tax v. GKN Drivelines (India) Ltd.)* decided on 12<sup>th</sup> March, 2009.

In view of the aforesaid, the appeal, being devoid of merit, stands dismissed in limine.

*[Signature]*  
**CHIEF JUSTICE**

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**MADAN B. LOKUR, J**

**MAY 31, 2010**  
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